

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 202
IB-645/ND/2018**

**IN THE MATTER OF:
M/s BLS Polymers Ltd.**

...PETITIONER

Vs

M/s Shreem Wires Pvt. Ltd.

...RESPONDENT

Section

Under Section 8 & 9 of IBC

**Order delivered on 30.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Liquidator

**:Mr. Veenu Drall, Advocate for Mr.
Brijender Singh Deswal**

For the Respondent/Corporate Debtor :

ORDER

IA No. 2818 of 2020

The progress report is already taken on record. The counsel for the liquidator has submitted that their enquiry reveals that the property may be sold at maximum price Rs. 1.50, as 2 or 3 enquirers have indicated the said amount. Although the counsel for the liquidator has expressed a view that quoting of lesser amount is preferable. We are of the view that the liquidator may indicate the price as Rs. 1,50,000/- and try to sell the property. Let the matter be posted after 4 weeks i.e. 11th November, 2020.

-sd-
(V.K. Subburaj)
Member (T)

-sd-
(P.S.N. Prasad)
Member (J)

(Annu)